

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.11118/2018

(Arising out of impugned final judgment and order dated 27-04-2017 in SAD No. 378/2012 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

CLASS IV EMPLOYEES ASSOCIATION HIGH COURT & ORS. Respondent(s)

Date : 10-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Sandeep Singh, Adv.

For Respondent(s) Mr. Ashutosh Dubey, Adv.
Mr. Dharendra Kumar, Adv.
Mr. Ajay Kumar Srivastava, AOR

Mr. Sunny Choudhary, AOR

Ms. Radhika Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Radhika Gautam, learned counsel submits that she is the newly engaged counsel on behalf of the respondent No.1, hence, four weeks' time be granted to file counter affidavit. Prayer stands allowed.

List the matter after four weeks.

(Chetan Kumar)
A.R. -cum-P.S.

(H.S. Parasher)
Assistant Registrar